

CENTRAL ADMINISTRATIVE TRIBUNAL

Principal Bench

O.A. No. 646 of 1996

New Delhi, dated this the 10th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Const. Jai Bhagwan,
No. 2053/C,
S/o Shri Daryao Singh,
R/o 64, Police Colony, Hauz Khas,
New Delhi.

... APPLICANT

(By Advocate: Shri Shankar Raju)

VERSUS

1. Union of India/
Lt. Governor of NCT of Delhi,
through Commissioner of Police,
Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

2. Dy. Commissioner of Police,
Central Distt, Daryaganj,
New Delhi-110002. ... RESPONDENTS

(By Advocate: Shri H.L.Jad)

ORDER (Oral)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard applicant's counsel
Shri Shankar Raju and the respondents'
counsel Shri H.L.Jad.

2. Shri Jad does not seriously dispute
the fact that the charges contained in the
charge sheet in the criminal case as well as
in the allegations contained in the Summary
of Allegations in the Departmental
Proceedings are grounded substantially on the
same set of facts.

3. We are also informed that examination of the P.Ws has been concluded.

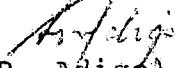
4. In the facts and circumstances of this case and having regard to the Tribunal's judgment dated 25.7.96 in O.A. No.94/96 Manish Kumar Vs. U.O.I. & Anr. in respect of which no material has been furnished to show that the same has not become final, this O.A. is disposed of by directing the Respondents not to compel the applicant to cross-examine the P.Ws or to enter into his defence till the conclusion of the aforesaid criminal case lest it prejudice him in his defence there. We direct accordingly.

5. After the conclusion of the aforesaid criminal case it will be open to the Respondents to proceed further in the departmental proceedings in accordance with law if so advised. No costs.



(Dr. A. Vedavalli)
Member (J)

/GK/


(S.R. Adige)
Member (A)